

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 305
76/252(ND)/2024

IN THE MATTER OF:

Income Tax Officer, Ward-21(1), Delhi

.....APPLICANT/PETITIONER

Vs

Registrar of Companies, Delhi & Ors. (Rank Management Consultant Private Limited.)

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 01.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Adv Ashvini Kr, Adv Rishabh
Nangia, Adv Nikhil Jain

For the RoC : Mr. Ssaurabh Indura, Company Prosecutor for ROC

HYBRID HEARING (PHYSICAL & VC)
ORDER

Learned Counsel appearing for the Appellant seeks liberty to publish the notice on the Respondent Nos. 2 to 5 in two local newspapers. The Appellant is directed to do the needful and file proof and affidavit of service within three weeks. The Respondents are directed to file reply within two weeks after publication of the notice.

List the matter on **09.09.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)